

- (6) The Andhra Pradesh and Madras (Alteration of Boundaries) Bill, 1959.
- (7) The Indian Statistical Institute Bill, 1959.
- (8) The Mines (Amendment) Bill, 1959.
- (9) The Constitution (Eighth Amendment) Bill, 1959.

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#### OBITUARY REFERENCE

**Mr. Speaker:** I have to inform the House of the sad demise of Shri M. C. Shah who passed away on the 9th January, 1960 at Ahmedabad at the age of 65.

Shri M. C. Shah was a member of the Provisional Parliament in the years 1950—52. He was also Deputy Minister of Finance in 1952—54 and Minister of Revenue and Civil Expenditure in 1954—57.

I am sure the House will join with me in conveying our condolences to the relatives of Shri M. C. Shah.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a minute

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12.41 hrs.

#### PAPERS LAID ON THE TABLE NATIONAL SHIPPING BOARD RULES

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg to lay on the Table, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958 a copy of the National Shipping Board Rules, 1960, published in Notification No. G.S.R. 92, dated the 23rd January, 1960. [Placed in Library, See No. LT-1854/60]

#### BOMBAY LABOUR WELFARE BOARD (RECONSTITUTION) ORDER

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957, a copy of the Bombay Labour Welfare Board (Reconstitution) Order, 1959, published in Notification No. G.S.R. 1357, dated the 12th December, 1959. [Placed in Library, See No. LT-1855/60.]

#### NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT

**Shri B. N. Datar:** I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

- (i) G.S.R. No. 4, dated the 2nd January, 1960 as corrected by Notification No. G.S.R. 88, dated the 23rd January, 1960, G.S.R. No. 32, dated the 9th January, 1960 and G.S.R. Nos. 53 and 54, dated the 16th January, 1960, making certain amendments to Schedule III, to the Indian Administrative Service (Pay) Rules, 1954.
- (ii) G.S.R. No. 30, dated the 9th January, 1960 making certain amendment to the All India Services (Discipline and Appeal) Rules, 1955.
- (iii) G.S.R. No. 31, dated the 9th January, 1960 making certain amendment to the All India Services (Leave) Rules, 1955. [Placed in Library, See No. LT-1856/60.]

#### PIMPRI PENICILLIN

**The Minister of Commerce (Shri Kanungo):** On behalf of Shri Manubhai Shah I beg to lay on the Table a copy of Statement on the results of

## [Shri Kanungo]

the tests carried out by different organisations on the batch of Pimpri Penicillin from which the vial used for the treatment of late Shri V. D Tripathi was drawn. [Placed in Library, See No. LT-1857/60.]

## AMENDMENTS TO CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES

**Dr. B. Gopala Reddi:** On behalf of Shri B. R. Bhagat I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. G.S.R. 1392, dated the 19th December, 1959 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1959. [Placed in Library, See No. LT-1860/60.]

## AMENDMENT TO CENTRAL EXCISE RULES

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** On behalf of Shri B. R. Bhagat, I beg to lay on the Table under Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. G.S.R. 1387, dated the 19th December, 1959, making certain amendment to the Central Excise Rules, 1944. [Placed in Library, See No. LT-1858/60.]

## AMENDMENT TO CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) RULES

## AMENDMENTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

**Dr. B. Gopala Reddi:** On behalf of Shri B. R. Bhagat, I beg to lay on the Table under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of each of the following Notifications making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:—

- (i) G.S.R. No. 1328, dated the 19th December, 1959.
- (ii) G.S.R. No. 1390, dated the 18th December, 1959.
- (iii) G.S.R. No. 1391, dated the 19th December, 1959.
- (iv) G.S.R. No. 7, dated the 2nd January, 1960.
- (v) G.S.R. No. 9, dated the 2nd January, 1960.

[Placed in Library, See No. LT-1859/60.]

## NOTIFICATION ISSUED UNDER SEA CUSTOMS ACT

**Dr. B. Gopala Reddi:** On behalf of Shrimati Tarkeshwari Sinha I beg to lay on the Table a copy of Notification No. G.S.R. 1362, dated the 12th December, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878. [Placed in Library, See No. LT-1862/60.]